

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

**Item No. 215
IB-1812/ND/2019**

IN THE MATTER OF:

Mr. Anupam Enterprises

...PETITIONER

Vs.

M/s. Aarcity Infrastructures Pvt. Ltd.

...RESPONDENT

Section

Under Section 9 of IBC

**Order delivered on 16.04.2021
(Virtual Hearing/Physical Hearing)**

Coram:

DR. P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)

DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)

For the Petitioner/Operational creditor :Mr. Dhruv Gupta, Advocate.

For the Respondent/Corporate debtor :Ms. Shreya Singh, Advocate.

ORDER

Heard the submissions made by the Learned Counsels for both the parties. Learned Counsels for both the parties have submitted that they are making a joint application seeking the extension of time in the matter. Two weeks' time is granted in this matter. Matter is adjourned to **11.05.2021**.

**(V.K. Subburaj)
Member (T)**

**(P.S.N. Prasad)
Member (J)**